

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

M.A. 559/98  
O.A. 1278/97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member

MINISTRY OF DEFENCE

VS

SATYANARAYAN BASU

For the applicant in M.A. : Mr. M.S. Banerjee, counsel

For the opposite party  
in M.A. : Mr. R.K. De, counsel

Heard on: 17.12.98

Order on: 17.12.98

O R D E R

Ld. counsel Mr. Banerjee on behalf of the applicant (official respondent) submits that in pursuance of the order dated 22.10.98, the D.C.R.G. money has been paid to the original applicant on 28th November, 1998. He produced the receipt copy in support of the payment claim of the said amount.

1. Ld. counsel.
2. Mr. De submits that he did not get any instruction from his client over this matter. However, ld. counsel Mr. Banerjee for the applicant submits that the D.C.R.G. money has been paid to the original applicant. We dispose the M.A. on his statement and the receipt copy of D.C.R.G. money be kept in file after attestation by the ld. counsel Mr. Banerjee.
3. No order is passed as to costs.

2nd copy  
( B.P. SINGH )  
MEMBER (A)

D. PURKAYASTHA  
( D. PURKAYASTHA )  
MEMBER (J)